

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.109 - IA/451(AHM)2024  
In  
C.P.(IB)/70(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

STCI FINANCE LIMITED

.....Applicant

Vs

Aditya Ramniwas Dhoot

.....Respondent

**Order delivered on: 10/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/IRP

:Mr. Bhupendra Dave, Advocate

For the Personal Guarantor

:Mr. Devesh Javekar, Advocate a. w. Mr. Chintan  
Gandhi, Advocate

For the STCI Finance Ltd.

:Mr. Raju Kothari, Advocate

**ORDER**  
**(Hybrid Mode)**

**IA/451(AHM)2024**

None for the liquidator of the corporate debtor.

A service report has been filed qua the service upon the Personal Guarantor as well as the Liquidator of the Corporate Debtor on 03.06.2024 vide Inward Diary No. 4105, the same is taken on record. Service was effected upon the Personal Guarantor on 10.05.2024 and upon the corporate debtor on 11.05.2024. No reply has been filed.

However, today learned counsel, Mr. Devesh Javekar appears for the Respondent/Personal Guarantor and seeks four weeks more time to file reply as well as Vakalatnama. Let Vakalatnama be filed within three days on behalf of the Respondent/Personal Guarantor as the appearing counsel and reply, if any, in the extended period of three weeks with advance copy to the opposite counsel, thereafter, rejoinder, if any.

Re-list for further consideration on 08.07.2024.

Sd/-

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**